

ITEM NO.25

COURT NO.4

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13789/2022

(Arising out of impugned final judgment and order dated 29-07-2022 in MAT No. 67/2022 passed by the High Court Of Calcutta Circuit Bench At Jalpaiguri)

GOSTHO BEHARI DAS

Petitioner(s)

VERSUS

DIPAK KUMAR SANYAL & ORS.

Respondent(s)

(IA No. 110258/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Yashwant Singh, Adv.  
Ms. Deeksha Tripathi, Adv.  
Mr. Harshit Goel, Adv.  
Mr. Ashish Kumar Pandey, Adv.  
Ms. Kheyali Singh, AOR

For Respondent(s)

Ms. Anwasha Saha, AOR  
Mr. Deborshi Dhar, Adv.  
Mr. Salim Ansari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the parties.
2. Arguments concluded.
3. Judgment is reserved.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)

